

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

118

CP No. 495/2012.  
C.A No. 448/2012 in  
I.A. No. 18/KB/2018

Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 27<sup>TH</sup> AUGUST, 2018, 10:30 A.M.

Name of the Company	Silverstone Construction Pvt Ltd & Anr. -Vs- Eastern Manufacturing Pvt Ltd & Ors.		
Under Section	397-398		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. MR. REETOBROTO MITRA, ADV
2. MR. SHAUNAK MITRA, ADV
3. MR. ARITRA BASU, ADV
4. MR. SANJIV KUMAR TRIVEDI, ADV

Petitioner  
MS  
27/8

Rakesh Sarkar, Adv }  
Rajib Mullick, Adv } R. F

A. Kanadi

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Rakesh Sarkar  
Advocate  
27/8/2018

27/8/18

## ORDER


Ld. Counsel for petitioner and respondent no. 1 and 7 is present.

On the perusal of the copy of the application CP No. 495/2012, I am satisfied that amendment as directed is carried out. It is also submitted that the copy of the amended cause title of the petition with the amended petition is handed over to the respondent.

Ld. Counsel for the respondents prays for time for filing reply affidavit. Time is granted. Reply affidavit is to be filed within 3 weeks by serving copy of reply affidavit to the petitioner and petitioner is directed to file rejoinder, if any, within 3 weeks of the date of receipt of reply affidavit by serving copy to the respondents.

All the respondents present in the Court has been served copy of the petition.

List it for further consideration on 09/10/2018.

  
(Jinan K.R.)  
Member (J)